

COURT-I**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)****Appeal No. 145 of 2016
and
Appeal No.124 of 2016****Dated: 09th January, 2017****Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I.J. Kapoor, Technical Member****In the matter of :****Appeal No. 145 of 2016****Rajasthan Renewable Energy Corporation Ltd. ...Appellant(s)****Vs.****Rajasthan Electricity Regulatory Commission & Anr. ...Respondent(s)****Counsel for the Appellant(s) : Ms. Susan Mathew a/w
Mr. D.C. Gupta (Rep.)****Counsel for the Respondent(s) : Mr. R. K. Mehta
Mr. Abhishek Upadhyay
Ms. Himanshi Andley for R.1****Mr. Dhruv Dewan and
Mr. Kostubu Devnani for R.2****Appeal No.124 of 2016****Rajasthan Renewable Energy Corporation Ltd. ...Appellant(s)****Vs.****Rajasthan Electricity Regulatory Commission & Anr. ...Respondent(s)****Counsel for the Appellant(s) : Ms. Susan Mathew a/w
Mr. D.C. Gupta (Rep.)****Counsel for the Respondent(s) : Mr. R. K. Mehta
Mr. Abhishek Upadhyay and
Ms. Himanshi Andley for R.1****Mr. Sandeep Taneja
Mr. Ankit Shah for R.2**

ORDER

We have heard learned counsel for the parties for some time.

List the matter for further hearing on **20.02.2017**. In the meantime, learned counsel for the Appellant and learned counsel for Respondent No.2 may file compilation of documents along with list of dates on or before 31.01.2017 after serving copy on the other side.

(I. J. Kapoor)
Technical Member

ts/sh

(Justice Ranjana P. Desai)
Chairperson